

AWARD

BEFORE NATIONAL LOK ADALAT DATED 09.09.2017

HELD AT JHARKHAND HIGH COURT, RANCHI.

(Organized by High Court Legal Services Committee under Section 19, Legal Services Authorities Act, 1987 (Central Act).

BENCH No: 03

W.P.(L) No. 6518 of 2012

1. Petitioner/Appellant: Employers in relation to the Management of Jamadoba Colliery of M/S TISCO Ltd. (now Tata Steel Ltd.), Dhanbad

Versus

2. Respondent/O.P(s): Their Ex-workman, Mr. Samrendra Singh

Present

Name of Hon'ble Judge: **HON'BLE MR. JUSTICE RAJESH SHANKAR**

Name of Advocate Member: **Mr. RUPESH SINGH, ADVOCATE MEMBER**

AWARD

The dispute between the parties having been referred for determination to the National Lok Adalat and the parties having compromised/settled the case/matter upto the extent of Award, the following award is passed in term of settlement **as per the order enclosed herewith.**

The parties are informed that the Court fee, if any, paid by any of them shall be refunded.

Yashwanth K. Pandey
.....

Petitioner/Plaintiff/Appellant

Rajesh Shankar
.....

Sign. of Hon'ble Judge



Samrendra Singh
Respondent/O.P. in person

Rupesh Singh
.....

Sign. of Advocate Member

(Seal of the Committee)